

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.04
C.P. (IB)No.114/BB/2023

IN THE MATTER OF:

M/s. Janus GBAC Ltd. ... Petitioner
Vs.
M/s. Beloorbayir Biotech Ltd. ... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 01.07.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Atul Madhavan
For the Respondent : Shri Pramod Nair, Sr. Counsel

ORDER

1. Heard the Ld. Counsel appearing for the Petitioner and the Ld. Sr. Counsel appearing for the Respondent.
2. Vide Order dated 03.06.2024, the following order was passed:"
"..2. Ld. Sr. Counsel for the Respondent submits that they want to place certain judgements passed by the Hon'ble Apex Court and NCLAT. Therefore, the Ld. Sr. Counsel for the Respondent is directed to file the same by way of affidavit within a period of one week, after serving the copy on the other side. Ld. Counsel for the Operational Creditor/Petitioner is at liberty to file their citations in support of their contention.
3. It is noticed that Ld. Counsel for the Petitioner has not complied with para 4 pf the order dated 02.04.2024. Therefore, he is directed to comply the same within a period of one week."
3. In spite of availing sufficient time, both the parties seeks further time to comply with the same. Therefore, finally one week's time is granted to comply with the said order, failing which, right to file such compilation will be forfeited.
4. List the case on **23.07.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)